

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3384 of 2021

Rameshwar @ Ramesh Mahto @
Pahadi Ji @ Rameshwar Mahto **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Chaturvedy, Advocate
For the State : Mr. Shekhar Sinha, P.P.

02/13.04.2021 Heard Mr. A. K. Chaturvedy, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

The petitioner is an accused in connection with Patratu (Barkakana) P.S. Case No. 262 of 2019, S. T. No. 04 of 2021.

Several miscreants were apprehended by the police with arms and ammunition. They had disclosed that the arms and ammunition were made available to them by the petitioner.

It appears that several apprehended co-accused persons have been granted bail by this Court in B.A. No. 1513 of 2020, B.A. No. 11863 of 2019, B.A. No. 379 of 2020 and B.A. No. 2064 of 2020.

The petitioner is in custody since 16.10.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – IV, Ramgarh, in connection with Patratu (Barkakana) P.S. Case No. 262 of 2019, S. T. No. 04 of 2021.

(Rongon Mukhopadhyay, J.)